

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
LOK SABHA
UNSTARRED QUESTION NO.2830
ANSWERED ON 10/03/2026

SANCTIONED SEZs

2830. SHRI THARANIVENTHAN M S:

Will the Minister of **COMMERCE AND INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) the total number of Special Economic Zones (SEZs) sanctioned, operational and under construction in the country, State-wise particularly for Tamil Nadu;
- (b) the investment attracted, employment generated and export performance of SEZs in Tamil Nadu since their establishment;
- (c) whether any SEZ proposals from Tamil Nadu are pending for approval with the Government, and if so, the status of such proposals;
- (d) the policy measures taken to ensure equitable development, local employment, and environmental compliance in SEZs, particularly in Tamil Nadu; and
- (e) whether the Government has conducted any review or evaluation of the impact of SEZs on local industries, MSMEs and farmers in Tamil Nadu and if so, the details thereof?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री जितिन प्रसाद)
THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI JITIN PRASADA)

(a) The States/ Union Territories-wise detail of number of Special Economic Zones (SEZs) notified, operational and non-operational (including under-construction) is at **Annexure**.

(b) As on 31.03.2025, the cumulative investment in SEZs in Tamil Nadu is ₹72,041 crore and cumulative employment generated is 6,07,812 persons. The exports performance of SEZs in Tamil Nadu during the last five years is as under:

Year	2020-21	2021-22	2022-23	2023-24	2024-25
Export from SEZs in Tamil Nadu (in ₹ crore)	1,16,844	1,36,329	1,72,580	1,77,930	2,03,304

(c) SEZs are primarily private investment driven initiatives which may be established either jointly or severally by the Central Government, State Governments or any person. The Board of Approval constituted under SEZ Act, 2005 considers such proposals which have been duly recommended by respective State Governments. At present, no proposal for setting up of such SEZs in the State of Tamil Nadu is pending with the Central Government.

(d) & (e) The generation of economic activity, development of infrastructure facilities and creation of employment opportunity are the guiding principles laid down under the SEZ Act, 2005 for all SEZs, including those in Tamil Nadu. The SEZ Act, 2005 and the SEZ Rules, 2006 also include provisions and guidelines for environmental compliances required to be adhered by all SEZs Developers and Units.

In addition to this, the performance and impact of all SEZs, including in Tamil Nadu, is assessed regularly in accordance with the provisions of SEZ Act, 2005 and SEZ Rules, 2006. Additionally, Government of India evaluates the overall performance of all SEZs based on monthly performance reports submitted by the Development Commissioner of the SEZs.

**Annexure as mentioned in Part (a) in answer to the Lok Sabha Unstarred
Question No. 2830 for 10th March, 2026**

States/UTs	Total Notified SEZs	Total Operational SEZs	Non-Operational (incl. under construction) SEZs
Andhra Pradesh	30	25	5
Arunachal Pradesh	1	0	1
Bihar	2	0	2
Chandigarh	2	2	0
Chhattisgarh	2	1	1
Goa	3	0	3
Gujarat	27	22	5
Haryana	22	8	14
Jharkhand	2	1	1
Karnataka	50	38	12
Kerala	20	19	1
Madhya Pradesh	8	6	2
Maharashtra	41	36	5
Manipur	1	0	1
Nagaland	2	0	2
Odisha	5	5	0
Punjab	3	3	0
Rajasthan	6	3	3
Tamil Nadu	58	49	9
Telangana	51	37	14
Tripura	1	0	1
Uttar Pradesh	23	14	9
West Bengal	8	7	1
GRAND TOTAL	368	276	92